

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 938, 937 & 936 OF 2018
IN DFR NO. 1379 OF 2018**

Dated: 10th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Essar Power Transmission Company Limited ...Appellant(s)

Vs.

**Central Electricity Regulatory Commission & ...Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Mahip Singh

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-7

ORDER

Learned counsel for the appellant seeks a week's time to file affidavit of service. He may file the affidavit of service within one week.

Learned counsel for respondent No.7 seeks two weeks time to file reply to the IA No. 937 of 2018 (Appln. for condonation of delay in filing). Time is granted. Learned counsel for respondent No.7 may file reply to the IA No. 937 of 2018 on or before 24.09.2018 with advance copy to the other side.

List the matter on **27.09.2018**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**